



Reserve Bank of India
Estate Department
Lucknow

Notice Inviting Tender (NIT)
(Only through e-Tendering portal)

Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City

Reserve Bank of India invites E-Tender for Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City. The tendering would be done through the e-Tendering portal of MSTC Ltd (<https://www.mstcecommerce.com/eprocn>).Interested companies/agencies/ firms must register themselves with MSTC Ltd through the above-mentioned website to participate in the tendering process. The Schedule of e-Tender is as follows:

E- Tender No.	RBI/ Lucknow Regional Office/ Estate/25/25-26/ET/1059
Mode of Tender	e-Procurement System (Online Part I - Technical Bid & Part II - Price Bid through www.mstcecommerce.com/eprocn)
Estimated Cost	₹8.36 Lakh (Rupees Eight Lakh Thirty-Six Thousand only)
Earnest Money Deposit (EMD) through NEFT and intimate/ forward the transaction details UTR number to edlucknow@rbi.org.in and upload on www.mstcecommerce.com/eprocn	₹16,720.00 (Rupees Sixteen Thousand Seven Hundred Twenty only) in the form of EMD IN FAVOR OF Reserve Bank of India, Lucknow to be delivered through the NEFT on given details: Account Details: - Beneficiary Account Number: -186003001 Beneficiary IFSC: - RBIS0LKPA01
Date from which Notice Inviting Tender (NIT) will be available to parties to download from MSTC Website	February 27, 2026
Date of Starting of e-Tender for submission of online Techno-Commercial Bid and price Bid	1500 Hrs. February 27, 2026
Date of closing of online e-tender for submission of techno-commercial bid & price bid	1400 Hrs of March 9, 2026
Pre-Bid Meeting	-
Last Date of Submission of EMD	1400 Hrs of March 9, 2026
Date and Time of Opening of Part-I (Techno-Commercial Bid)	1500 Hrs of March 9, 2026

Date & Time of Opening of Part-II (Price Bid)	Date and Time of opening of Part-II will be informed to the eligible tenderers separately.
Transaction Fees	Payment of Transaction fee through MSTC payment gateway /NEFT/RTGS in favour of MSTC LIMITED

Intending tenderers shall pay as earnest money a sum of ₹16,720.00 (Rupee Sixteen Thousand Seven Hundred Twenty Only) by way of NEFT to Reserve Bank of India, Lucknow.

Applicants intending to apply will have to satisfy the Bank by furnishing documentary evidence in support of their possessing required eligibility (mentioned in the tender document- Part-I) and in the event of their failure to do so, the Bank reserves the right to reject their bids. Tenders without EMD will not be accepted under any circumstances.

The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason thereof.

Any amendments/ corrigendum to the tender, if any, issued in future will only be notified on the RBI Website/MSTC Website as given above and will not be published in the newspaper.

**Regional Director
Reserve Bank of India
Lucknow**



**RESERVE BANK OF INDIA
ESTATE DEPARTMENT
LUCKNOW**

Tender

For

Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City

Part- I (Technical Bid)

Name of Tenderer: -

Address: -

.....

Date of Submission: - March 9, 2026 till 14:00 Hrs

Date of Opening of Part:- March 9, 2026 till 15:00 Hrs

NOTICE INVITING TENDER (NIT)

(Only through e-procurement)

SCHEDULE OF TENDER (SOT)

a. Name of Work:	Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City
b. Mode of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through www.mstcecommerce.com/eprochome/rbind of MSTC Ltd.
c. E-Tender No	RBI/Lucknow/25/25-26/ET/1059
d. Date of NIT available to parties to download	February 27, 2026 from 14:00 Hrs
i) Estimated Cost of Work ii) Earnest Money Deposit (EMD) iii) Transaction Fee Important Note: Please note that vendors will have the access to online e-tender only after receipt of Transaction fee by NEFT in favour of MSTC Limited.	₹8.36 Lakhs (Rupees Eight lakh thirty-six thousand only) ₹16,720/- shall be deposited by the successful tenderer through NEFT in favour of Reserve Bank of India, Lucknow in the Account No. & IFSC- Transaction fee is required to be paid using e-payment gateway available in your login at www.mstcecommerce.com/eprochome/rbi . It can be paid either through NEFT/RTGS using challan or by online payment using credit card/debit card/net banking. Authorization of payment made through NEFT/RTGS takes time of 2 hours to 2 days depending on your bank. However online payment gets authorized immediately in most of the cases. Further transaction fee payments are authorized by the system itself and there is no manual intervention. Bidders are advised to make payment of transaction fee well in advance to avoid last minute hassle. Further please note that the transaction fee mentioned in the tender document may vary slightly by ₹1 or 2 in case of payment made through challan due to approximation error. Whereas in case of online payment, internet handling charges shall be added in the basic amount. Above may please be noted and taken care of while making the payment.
e. Last date of submission of Earnest Money Deposit (EMD) through NEFT.	On or before upto 1400 Hrs of March 9, 2026

f. Last date of submission of Transaction fee through NEFT in favour of MSTC Limited, Kolkata.	1 (One) working day before the last date of closing of E-tender.
g. Date of Starting of e-Tender for submission of on line Techno-Commercial Bid and price Bid at www.mstcecommerce.com/eprochomet/rbind	February 27, 2026 from 14:00 Hrs
h. Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid.	March 09, 2026 till 14:00 Hrs
i. Date & time of opening of Part-I (i.e. Techno-Commercial Bid) & Part-II Price Bid.	March 09, 2026 till 15:00 Hrs

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Section I

Important Instructions Regarding E-tender

This is an e-procurement event of Reserve Bank of India, Lucknow. The e-procurement service provider is MSTC Limited.

You are requested to read and understand the Notice Inviting Tender and subsequent Corrigendum, if any, before submitting your online tender. Tenderers who do not comply with the conditions with documentary proof (wherever required) will not qualify in the Tender for opening of price bid.

1.	<p>Process of E-tender:</p> <p>A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI, Lucknow is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).</p> <p>SPECIAL NOTE: The price bid and the commercial bid has to be submitted on-line only at https://www.mstcecommerce.com/eprocn/</p> <p>1) Vendors are required to register themselves online with www.mstcecommerce.com → e-Procurement → PSU /govt depts → RBI Lucknow → Register as Vendor Filling up details and creating own user id and password → Submit.</p> <p>1). Vendors will receive a system generated mail confirming their registration in their email which has been provided while filling the registration form. In case of any clarification, please contact MSTC/RBI, Lucknow, (before the scheduled time of the e- tender).</p> <p>Contact person (RBI):</p> <p>i) Shri Shiva Kant Pathak: 0522-4667307</p> <p>ii) Shri Manoj Kumar Yadav: 0522-4667336 edlucknow@rbi.org.in</p> <p>i) Contact person (MSTC Ltd):</p> <p>i) MSTC IVRS No- 07969066600</p> <p>ii) MSTC helpline – 09909080178, 0522-4244702 , 9886056499</p>
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	<p>B) System Requirement:</p> <ul style="list-style-type: none"> i) Windows XP-SP3 & above/Windows 7 Operating System ii) IE-7 and above Internet browser. iii) Signing type digital signature iv) JRE 7 update 9 and above software to be downloaded and installed in the system. <p>To enable ALL active X controls and disable 'use pop up blocker' under Tools→Internet Options→ custom level</p> <p>For more details, vendor may refer to the Vendor Guide and FAQ available at www.mstcecommerce.com/eprochome.</p>
2.	<p>(A) Part I Techno-Commercial bid will be opened electronically on specified date and time as given in the NIT.</p> <p>(B) Part II Price bid will be opened electronically of only those bidder(s) whose Part I Techno-Commercial Bid is found to be Techno-Commercially acceptable by RBI, LUCKNOW. Such bidder(s) will be intimated date of opening of Part II Price bid, through valid email confirmed by them.</p> <p>Note: The tenderers are advised to offer their best possible rates. There would generally be no negotiations hence please submit your most competitive prices while submitting the price bid. However in case the lowest rate appears to be reasonable taking into account the prevailing market conditions, the order may be awarded to the lowest bidder and if the rate is still considered high, action as per prevailing instruction/guideline shall be taken.</p>
3.	<p>All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.</p>
4.	<p><u>Special Note towards Transaction fee:</u> Payment of Transaction fee is online on MSTC site</p> <p>After making the payment for transaction fee, the vendor should enter the transaction fee details by using the "Transaction Fee entry" Link under "My Menu" in the vendor login. Here the vendor may select the particular tender in which they want to participate by clicking on the tick box at the right and then Clicking on the "Submit" Button at the bottom Of the page. Then the page appears where the vendors are required to fill up the transaction details, namely the UTR No, Date of Transaction, And the Remitting Bank in the given fields and then clicking on the "Confirm" Button.</p>

	<p>NOTE : The bidders should submit the transaction fee well in advance before the last date of submission of tender as they will be activated for bid submission only after receipt of transaction fee by MSTC.</p> <p>Vendors are advised not to deposit cash in bank as it becomes difficult to ascertain the details of the remitter from such cash transactions.</p> <p>Contact Details : Fax No.: 033- 22831002</p> <p>Email ids: sanjibpoddar@mstcindia.co.in, arindam@mstcindia.co.in, rpradhan@mstcindia.co.in, smukherjee@mstcindia.co.in, umesh@mstcindia.co.in, smohanta@mstcindia.co.in</p> <p>Bidders may please note that the transaction fee should be deposited by debiting the account of the bidder only; transaction fee deposited from or by debiting any other party's account will not be accepted. Transaction fee is non-refundable.</p> <p>In case of failure to make payment towards Transaction fee for any reason, the vendor, in term, will not have the access to online e-tender.</p>
5.	<p>Bidder(s) are advised to make remittance of MSTC fee and EMD through separate NEFT/Mobile banking in advance to the Reserve Bank of India Lucknow.</p> <p>Vendors are instructed to use Upload Documents link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.</p> <p>Once documents are uploaded in the library, vendors can attach documents through Attach Document link against the particular tender. Please note that if the documents are not attached to any tender, the same cannot be downloaded by RBI Lucknow and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide.</p>
6.	<p>All notices and correspondence to the bidder(s) shall be sent by email only during the process till finalization of tender by RBI, Lucknow as well as by MSTC (e-procurement service provider). Hence the bidders are required to ensure that their email address provided is valid and updated at the stage of registration of vendor with MSTC (i.e. Service Provider). Bidders are also requested to ensure validity of their DSC (Digital Signature Certificate).</p>

7.	<p>(i) Please note that there is no provision to take out the list of parties downloading the tender document from the web site mentioned in NIT. As such, bidders are requested to see the web site once again before the due date of tender opening to ensure that they have not missed any corrigendum uploaded against the said tender after downloading the tender document. The responsibility of downloading the related corrigenda, if any, will be of the bidders only.</p> <p>(ii) No separate intimation in respect of corrigendum to this NIT (if any) will be sent to tenderer (s) who have downloaded the documents from web site. Please see website of MSTC Ltd.</p>
8	E-tender cannot be accessed after the due date and time mentioned in NIT.
9.	<p><u>Bidding in e-tender</u></p> <p>a) Bidder(s) need to submit necessary EMD, Tender fees (If any) and Transaction separately for the e-tender. Tender fees and Transaction fees are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by RBI, Lucknow.</p> <p>b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.</p> <p>c) The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → e-procurement → PSU /Government Departments →RBI New Lucknow Login →My menu→ Auction Floor Manager→ live event →Selection of the live event→ Techno Commercial Bid.</p> <p>d) The bidder should allow to run an application namely en Apple by accepting the risk and clicking on run. This exercise has to be done twice immediately after reaching the bid floor. If this application is not run then the bidder will not be able to save/submit his bid. (for details refer vendor guide & FAQ).</p> <p>e) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid</p>

	<p>NOTE: - After clicking the final submission two more options will show up, “Withdraw bid” and “Delete bid”. If the vendor wants to withdraw its bid permanently then they should click withdraw bid link. He/she will not be able to bid again. If the vendor wants to delete the bid after final submission and re submit the bid then he/she should click delete bid and resubmit the same and again click final submission.</p> <p>f) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.</p> <p>g) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.</p> <p>h) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.</p> <p>i) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter supplier/contractor.</p> <p>j) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.</p> <p>k) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.</p> <p>l) No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the tender.</p> <p>m) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.</p>
10.	Any order resulting from this open e-tender shall be governed by the terms and conditions mentioned therein.
11.	No deviation to the technical and commercial terms & conditions are allowed.
12.	RBI, Lucknow has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.

13	The online tender should be submitted strictly as per the terms and conditions and procedures laid down in the website of MSTC Ltd.
14.	The bidders must upload all the documents required as per terms of NIT. Any other document uploaded which is not required as per the terms of the NIT shall not be considered.
15	The bid will be evaluated based on the filled-in technical & commercial formats.
16.	The documents uploaded by bidder(s) will be scrutinized. In case any of the information furnished by the bidder is found to be false during scrutiny, EMD of defaulting bidder(s) will be forfeited. Punitive action including suspension and banning of business can also be taken against defaulting bidders.

Section-II

Form of Tender

Regional Director,
Estate Department
Reserve Bank of India,
Lucknow.

Dear Sir,

Having examined the drawings, specifications, designs and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender, I/W hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications, designs, drawings and instructions in writing referred to in Conditions of Tender, the Articles of Agreement, Special Conditions, Schedule of Quantities and Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

Memorandum

(a)	Description of work	Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City
b)	Estimated cost (Rs.)	₹8.36 lakhs
c)	EMD	₹16,720/- (only from successful bidder)
(c)	Performance Guarantee	₹41,800/-
(d)	Time period of AMC	One year (may be renewed based on satisfactory performance). The quoted rates shall be valid for a period of one year. However, the contract may extended/renewed on annual basis for further period of two years on mutual agreement after reviewing the performance of the contract. Increase or decrease in the contract amount shall be allowed on the basis of formulae given below so as to compensate the contractor for any increase or decrease in the cost of material and labour required for the work included in the scope of this contract: Increase in amount of contract while renewal = VM+VL Thus, revised contract amount while renewal = {V (without GST) + VM+VL} + applicable GST

		<p>(1) Materials: $V_M = 40/100 \{0.88V (WI-WI_0)/WI_0\}$ V_M = Variation in material cost i.e. increase or decrease in the amount (in ₹) V = Contract amount WI = Average of All India Wholesale Price Index for all commodities for the period under reckoning as published in RBI Bulletin WI_0 = All India Wholesale Price Index for all commodities during the month of due date of receipt of the tender as published in RBI Bulletin.</p> <p>(2) Labour: $V_L = 60/100 \{0.88V (CI-CI_0)/CI_0\}$ V_L = Variation in labour cost i.e. increase or decrease in the amount (in ₹) V = Contract amount CI = Average of All India Consumer Price Index for industrial Workers declared by Labour Bureau, Government of India as published in RBI Bulletin during the period under reckoning CI_0 = All India Consumer Price Index for industrial workers declared by Labour Bureau, Government of India as published in RBI Bulletin during the month of due date of receipt of the tender.</p>
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1. I/We also agree that our tender will remain valid for acceptance by the Bank for **90 days** from the date of opening of Part-I of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.
2. Should this Tender be accepted, I/we hereby agree to abide by and fulfil all the terms and provisions of the said conditions of the Contract annexed hereto so far as they may be applicable or in default thereof, to forfeit and pay to the Reserve Bank of India the amount mention in the said conditions.
3. I/We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason there for.
4. The Tender is in two parts, Part-I contains all commercial terms and conditions and technical particulars and Part-II contains only the price bid in the Bank's proforma.
5. Our bankers are (full address):

(i)	
(ii)	

The names of partners of our firm are:

Name of the partner of the firm authorized to sign	
OR	
Name of person having power of Attorney to sign the Contract (certified true copy of the Power of Attorney should be attached)	

Yours faithfully,

Signature of Contractor with seal:

Address:

Contact nos.

Signatures and addresses of witnesses:

	Signature	Address
(i)		
(ii)		

Section-III

Articles of Agreement

The service contract is made the _____ day of _____ between the Reserve Bank of India, having its Office,8-9 Vipin Khand, Gomti Nagar, Lucknow (hereinafter called "the Employer") of the one part and M/s _____ (hereinafter called "the Contractor") of the other part.

WHEREAS the Employer is desirous of carrying out " **Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City**"

AND WHEREAS the parties are desirous of recording the terms and conditions or upon which said services are to be rendered by the contractor.

A. NOW IT IS HEREBY AGREED AS FOLLOWS:

- a) This agreement will come into effect from ----- and will remain in force up to ----- or unless it is terminated as per the terms herein after contained.
- b) The charges of Rs.----- (Rupees----- only) covering the cost of manpower, materials, chemicals, spray pumps etc. for efficient rendering the services shall be payable on quarterly basis subject to submission of bill/ invoice. The payment thereon will be made after the same is duly certified by the Bank's officials to the effect that the services have been provided satisfactorily and after deducting all statutory dues/ taxes etc.
- c) The above charges are firm and not subject to labour conditions, exchange variations or any other condition whatsoever.
- d) The above charges also include **GST**, whether existing or levied in future by the Central Government or the State Government or any local authority.

The contractor shall be responsible for providing services on regular basis as per the

- e) scope of work and terms and conditions of the contract.

B. Services To Be Rendered by the Contractor:

The contractor shall:

- Ensure that he deploys trained and competent persons who are physically fit and are not suffering from any chronic or contagious diseases for carrying out the works.
- Be responsible and liable for payment of salaries, statutory minimum wages and other legal dues to the persons who are employed by him for the purpose of rendering the services required by the Bank/ employer under the agreement.
- Ensure that all persons employed by him, for the purpose for rendering the services required by the Bank under this agreement, are insured with Government of India recognized insurance companies, for which no extra payment will be made by the Bank. The contractor shall be responsible for any injury or damages to any persons, animals or any other things.
- Ensure that his employees, while in the premises of the Bank or while carrying out their obligations under this agreement, observe the standards of cleanliness, decorum, safety, good behavior and general discipline laid down by the Bank or

its authorized agents and the Bank/ employer shall be the sole judge as to whether or not the contractor and/ or his employees have observed the same.

- Personally and exclusively supervise the work of his employees so as to ensure that the services rendered under this agreement are carried out to the satisfaction of the Bank.
- Ensure that no employees of the contractor will enter or remain on the Bank's premises beyond the specified time limits unless and absolutely necessary for fulfilling contractor's obligations.
- Be liable for any damage caused to the bank or its premises or any part thereof or to any fixtures or fittings thereof or any property of the Bank and therein by any act, omission, default or negligence of the contractor or his employees or agents.
- Supply identity cards to his/ her employees or agents who shall be doing the subject job at the Bank's premises. All the employees and agents should bear the identity card for all the times while they are working in the Bank's premises.
- Obtain Police verification of all his/ her employees/ agents.

C. Termination of Agreement:

1. Without prejudice to what is contained hereinabove, the Bank shall at its sole and absolute discretion, be entitled to terminate this agreement forthwith by written notice without assigning any reason and without payment of any compensation, if

- a) In the opinion of the Bank (which shall not have called in question by the contractor and shall be binding on the contractor), the contractor fails or refuses to implement this agreement to the Bank's satisfaction and/ or
- b) The contractor commits a breach of any terms and conditions of this agreement and/ or
- c) For any reason whatsoever, the contractor becomes disentitled in law to perform his obligations under this agreement and/ or
- d) There is any variation in the ownership/ partnership or management of the contractor or his business without the prior approval in writing of the Bank to such variation.

2. In the event of termination of this agreement for any reason whatsoever, the contractor/ or persons employed by him or his/ her agents shall not be entitled for any sum or sums whatsoever from the Bank by way of compensation, damages or otherwise.

D. Stamp Duty

The contractor shall bear the stamp duty on the original of this agreement, which shall be executed in duplicate, and the Bank shall retain the original and the contractor shall retain the duplicate.

E. The contractor shall ensure payment of minimum wages to the workmen employed by him/ her/ them.

F. The contractor shall indemnify and keep indemnified the Bank against all losses and claims, damages or compensation for breach of any provisions of the payment of wages Act, 1936, Minimum Wages Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 or any other labour law / statute in force in this regard. The contractor only shall be responsible for liabilities, if any, in this regard.

G. The several parts of this contract have been read by the contractor and fully understood by the contractor.

H. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment's etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.”

I. All payments by the Employer under this Contract will be made only at Lucknow.

If the contractor is a partnership or an individual.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written.

If the contractor is a partnership or an individual. If the contractor is a company.

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said duplicate/ has caused these presents and the said two duplicate: hereof to be executed on its behalf, the day and year first hereinabove written.

Signature Clause:

Signed and delivered by Reserve Bank of India, Lucknow

(Name and Designation)

In the presence of:

Witnesses:

1. _____

Address:

2. _____

Address:

If the party is a Partnership firm or individual:

(Name and Designation)

In the presence of:

Witnesses:

1. _____

Address:

2.

Address:

Section IV

General Instructions to Tenderers and General Conditions of Contract (To be read in relevance to e-tendering process only)

4.0 Issue and Submission of Tender

Tenders will be allowed to empaneled contractors who have experience in related trades like Civil works including plumbing and carpentry etc. electrical works and cleaning and maintenance works.

4.1 Tenders for "**Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City**" "Part I" and/or "Part II" as the case may be uploaded through MSTC website strictly in accordance to the procedures prescribed in Section-I & before March 9, till 14:00 hours on **under any circumstances whatsoever.**

4.2 Part I – Technical & Commercial

4.2.1 Part I shall contain the unpriced tender consisting of scope of works as specified and documents and commercial terms and conditions. Earnest Money shall be submitted through NEFT only.

4.2.2 Part I of the tender as submitted shall contain the following:

- (i) Earnest Money Deposit (EMD) shall be deposited through NEFT in favour of Reserve Bank of India, Lucknow in the Account No. & IFSC- on or before the date given in NIT.
 - (ii) Power of Attorney/authorization with the seal of the company/firm in the name of the person signing the tender documents.
 - (iii) List of deviations, if any, in commercial terms and conditions.
 - (iv) List of deviation, if any, in technical specification.
 - (v) Any other technical information the tenderer wishes to furnish.
 - (vi) Performance Guarantee as stated in the 'Memorandum'
- 4.2.3 The Tenderers are advised to visit all the **Bank's Residential Colonies at Lucknow** and acquaint themselves of the site conditions before tendering.
- 4.2.4 The tenderers are advised to submit the tender based strictly on the General Conditions of the Contract and scope of works as specified contained in the tender documents, and not to stipulate any deviations. If acceptance of the terms and conditions given in the tender documents has any price implications, the same should be considered and included in the quoted price. Tender containing deviations from the terms and conditions is liable to be rejected.
- 4.2.5 All information, correspondence letters shall be submitted in duplicate and addressed to **Regional Director**, Estate Department, Reserve Bank of India, Lucknow.

4.3 Part II - Price

- (a) This part shall contain prices in Indian Rupees only and shall be opened through online after due fulfilment of condition as per Part-I tender. Change of terms and conditions and technical deviations, if any, found in Part II of the tender will not be taken into account and will be treated as null and void.
- (b) Rates should be quoted in Indian Rupees only. No request for any change in rate or conditions after the opening of the part II tender will be entertained.
- (c) The rates quoted shall be based on the Part-II of tender and shall be firm and binding without any **Escalation** whatsoever till the entire Contract period of **one year**.
- (d) For any item, if the rate and amount do not tally with respect to the bill of quantities, then the amount arrived on the basis of quoted rates shall only be acceptable and in case of variation of rates in the original and duplicate, the lower of the two rates will be considered for arriving at the total amount for that item.

4.4 Pre-Bid Meeting

Since, this is a routine type maintenance/services. Therefore, pre-bid meeting is not required.

4.5 Opening of Tender

As per the process prescribed for opening of e-tendering in Section-I.

The entire work shall be carried out as per the specification as mentioned in the tender scope of work and as directed by the Engineer in-charge of the Bank's.

4.6 Payment to contractor shall be made on **Monthly Basis** subjected to the submission of bill by Contractor. If the contractor fails to maintain the colony/flats properly with the instructions of the Bank for carrying out necessary corrections within a reasonable period as specified, the Bank, at his discretion will en-cash the performance bank guarantee if any, indicated in the tender and terminate the contract without assigning any reason and any further reference to the contractor. Bank's decision in this regard will be final and binding on the contractor and the contractor will not have any claim in this regard whatsoever it may be.

4.7 Validity of Tender

The Tender along with the prices shall remain valid initially for a period of 90 days from the date of opening of Part I of tender, which period may be further extended by mutual agreement in writing by the Tenderer, and the Tenderer shall not cancel or withdraw their tender during this period.

4.8 Lowest Tender Not Necessarily to Be Accepted

4.8.1 The Bank is not bound to accept the lowest or any tender or to assign any reason for non-acceptance.

4.8.2 The tenderer whose tender is not accepted shall not be entitled to claim any costs, charges, damages and expenses of and incidental to or incurred by him through or in connection with his submission of tenders, even though the Bank may elect to modify/withdraw the tender.

4.9 Terms of Payment

The payment for the works to be executed/service to be provided under this contract shall be made as follows and no variation in the mode of payment will be acceptable to the Reserve Bank of India.

- a) **The contractor shall ensure compulsory payments of Minimum Wages, Employee's State Insurance (ESI) & Employee Provident Fund (EPF), gratuity, GST, etc. contribution enforceable by law to the workmen employed by him/ her/ them. The payment of Minimum Wages, ESI & EPF are mandatory to all contractors under this Contract and produce the supporting documents along with the bill.**
- b) **It is mandatory for all the Contractors providing manpower to have ESI, EPF & GST registration.**
- c) Payment shall be made on monthly basis after receipt of bill from the contractor along with Bank Account statement showing credit of payment to the worker(s) Bank accounts as per the terms and conditions of the contract & as per extant labour act(s) /law(s).
- d) The payment for additional material consumed for performance of work at site shall be made as per the Banks SAR and as per Market rate for non-SAR items. The contractor bill shall include a statement for additional material consumed during the month in prescribed Performa mentioning the complaint No., location, and name of fitting(s) and occupant's & care taker signatures after successfully completing the work. Performa for above statement and all other services shall be decided by the Bank and be issued to the Contractor by the Bank.
- e) The contractor shall be responsible for providing services on regular basis as per the scope of work and terms and conditions of the contract. However, in case any deficiency in services such as non-cleaning of washroom / toilets, less number of cleaning rounds, non-use of approved cleaning materials, less number of staff deployed and any other task/service related to the scope of work etc., is observed or brought to notice of the office, a proportionate /appropriate amount from the monthly bill of contractor will be deducted as penalty for deficiency in services. Penalty for less number of staff deployed will be workout on dual rate basis i.e. double of the labour rate as per minimum wages(current) at any point of time shall be considered for penalty and in any case, it will not be refunded to the contractor, in future. The quantum of penalty decided by RBI will be final.

Note:

- i). **Work shall be closed on National Holidays as declared by the Government of India / Delhi Government without imposing any penalty.**
- ii). **Penalty Clauses: Penalty for non-attending of works shall be double the quoted rates/amount of respective item.**
- iii). **The work shall be supervised by the Bank's caretakers of the respective colony.**

4.10 Taxes

4.10.1 The prices quoted shall be deemed to have included all taxes, custom duty, excise duty, local levies, **GST** etc. imposed by Central/State Government/ Local Bodies. If the Tenderer fails to include such taxes and duties in the tender, no claim thereof will be entertained by the Bank afterwards. As per Indian laws, income tax will be deducted at source and a certificate for the same will be issued to the contractor. **However, the prices quoted shall be including GST as applicable from time to time from GOI.**

4.10.3 Signing of Contract Agreement

4.10.4 The General instructions to the tenderers and hereinbefore referred to Conditions of Contract and Technical Specifications enclosed with the tender documents, the subsequent correspondence exchanged between the Bank and the tenderer and the work order placed shall be the basis of the final contract to be entered into with the successful tenderer.

4.10.5 The Tenderer shall go through the terms and conditions given in the general conditions of contract herewith and his offer shall be strictly in line with the terms specified therein. No deviation from the terms and conditions specified shall be acceptable. The Contractor shall acquaint himself/themselves to each page of the tender documents and having acquainted in the general conditions of contract, Technical specifications, etc.

4.10.6 On receipt of intimation from the Bank of the acceptance of his/their tender, the successful tenderer shall be bound to implement the Contract and within **Seven days** thereof, the successful tenderer shall sign an agreement in accordance with the draft agreement. Notwithstanding the signing of the agreement the written acceptance by the Reserve Bank of India of a tender in itself will constitute a binding agreement between the Reserve Bank of India and the person so tendering, whether such contract is or is not subsequently executed.

4.10.7 The contractor shall not assign the contract. He shall not sublet any portion of the contract except with the written consent of the Employer. In case of breach of these conditions, the Employer may serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Employer, without prejudice to his other remedies against the Contractor

4.2 Language

The Tender including all documents etc. shall be in English or in Hindi.

4.2.1 Right to Accept Part Tender

The Bank reserves the right to accept the tender either in whole or in part at the same prices quoted by the Tenderer.

4.2.2 Other Issues

The Contractor shall carry out all the work strictly in accordance with the detailed specifications and instructions of the Bank's Engineer. If in the opinion of the Bank's Engineer, nominal changes have to be made to suit the site condition and with the prior approval in writing of the Employer, the Contractor shall carry out the same without any extra charge.

4.2.3 The tenderer must obtain for himself on his own responsibility and at his own expense, all the information which may be necessary for the purpose of making a tender and for entering into a contract and must inspect the site of the work, and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto. The Employer's decision in such cases shall be final and shall not be open to arbitration.

4.2.4 The rates quoted in the tender shall include all charges unless otherwise specified separately.

4.2.5 The successful tenderer is bound to carry out all the works based on SARs (i.e. for carpentry, plumbing and electrical works) of the Bank.

4.3 Prevention of Sexual Harassment of women at work place:

The Contractor / Agency shall be solely responsible for full compliance with the provision of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013.

- a. In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the-said Act in respect to the complaint.
- b. Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.
- c. The contractor shall be responsible for any monetary Compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
- d. The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

4.4. Labour License from CLC: -

The contractor shall abide by and fulfil all requirements laid down under the contract labour (Regulation and Abolition) Act and the rules framed in the act.

4.5. Non-Disclosure:

The contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/ system / equipment's etc. which may come to the profession or

knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

4.6. Contractors are advised to understand the scope of work and make availability of sufficient materials in advance to achieve the target within stipulated/scheduled time.

4.7. The contractors shall follow security rules and regulations of the Employer, including work permissions/ gate passes etc. The contractor shall arrange to get **police verification** done for all the staff deployed at Employer's premises while engaging them for the work.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderer and special conditions.

Place

Signature of Contractor

Date

Name & address of Firm

Safety Measures

1. The contractor shall provide necessary face masks, globes and other necessary protective coverings to his workers as advised by the government to contain spread of COVID-19 during pandemic.
2. First-aid appliances, including adequate supply of sterilized dressings and cotton wool, shall be maintained in a readily accessible place.
3. The injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
4. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
5. No portable single ladder shall be over 8 meters in length, the width between the side rails not less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used, an extra mazdoor shall be engaged for holding the ladder.
6. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of the trench, whichever is more. All trenches and excavations shall be provided with necessary minimum height shall be one metre.
7. Every opening in the floor of a building or a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
8. No floor, roof or other part of the structure shall be as over-loaded with debris or materials as to render it unsafe.
9. Workers employed on mixing and handling materials (such as asphalt, cement, mortar or concrete, lime mortar, cleaning materials etc.) shall be provided with protective footwear and rubber hand-gloves.
10. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
11. No paint containing lead or lead products shall be used except in the form of paste or readymade paint.
12. Suitable face masks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
13. Hoisting machines and tackles used in the work, including their attachments, anchorage and supports shall be in perfect condition.
14. The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.

The Conditions Hereinafter Referred To

5.1 Interpretation Clause

1. In construing these Conditions, the Specifications, Schedule of Quantities and Contract Agreement, the following words shall have the meanings herein assigned to them except where the subject or context otherwise required.

- (a) "Employer" Shall mean The Reserve Bank of India and shall include its assigns and successors.
- (b) "Contractor" "Contractor" shall mean and
(in the case of a partnership) _____ and
_____ trading in the name and style of
_____ and having a place of
business at _____ and shall include the
partners for the time being of the said firm and the legal
representatives of a deceased partner.
- (in the case of individual) "Contractor" shall mean Shri _____
trading in the name and style of
_____ and shall include his heirs,
successors and legal representatives.
- (in the case of Company) "Contractor" shall mean _____ a
company incorporated under _____ and having
its registered office at _____ and shall include its
successors and assigns.
- (c) "Site" Shall mean the **"all RBI Quarters in Laplace Quarters, Aliganj Quarters, Main office building premises including Annexe building and all Bank's leased flats in Lucknow city (list attached- Annexure-I)**
- (d) "This Contract" Shall mean the Articles of Agreement, the Special Conditions, the Conditions, the Appendix, the Schedule of Quantities and Specifications etc. attached hereto and duly signed and other letters & communications.
- (e) "Banks Engineer" The term "Bank's Engineer" shall mean the Person/Engineer appointed and paid by the Employer to

inspect the works. The Contractor shall afford the Bank's Engineer every facility and assistance for inspecting the works and materials, and for checking and measuring time and materials. Neither the Bank's Engineer nor any representative of the Bank shall have power to set out works or to revoke, alter, enlarge or relax any requirements of the Contract, or to sanction any day work, additions, alterations, deviations, or omissions, or any extra work whatever, except in so far as such authority may be specially conferred by a written order of the Bank's Engineer with the prior concurrence in writing of the Employer.

The Bank's Engineer or any representative of the Bank shall have power to give notice to the Contractor or his representative of non-approval of any work or materials and such work shall be suspended or the use of such materials shall be discontinued. The work will, from time to time, be examined by the Bank's Engineer/Bank's representative but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works or after the same is completed. Subject to the limitation of this clause the Contractor shall take instructions only from the Bank's Engineer.

- (f) "Notice in writing" Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address to have been received when in the ordinary course of post, it would have been delivered.
- (g) "Act of Insolvency" Shall mean any Act of Insolvency as defined by the Presidency Towns Insolvency Act or the Provincial Insolvency Act or any Act amending such original.

- (h) "Net Prices" If in arriving at the contract amount, the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or proportion of the sum so added or deducted by the Contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.
- (i) "The works" **Shall mean the carry out Pest Control Services in RBI Quarters in Laplace Quarters, Aliganj Quarters, Main office building premises including Annexe building and all Bank's leased flats in Lucknow city (list attached-Annexure-I) as provided herein.**

Word importing persons include firms and corporations. Word importing the singular only also include the plural and vice-versa where the context requires.

5.2 Scope of Contract

The Contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Employer. The Employer may in his absolute discretion and from time to time issue written instructions, details, directions and explanations, which are hereafter collectively referred to as "Employer's Instructions" in regard to:

5.3 Schedule of Quantities & Agreement

The Contract shall be executed in **triplicate** and the Contractor shall be entitled to one executed copy for his use. Before the issue of the final certificate to the Contractor, he shall forthwith return to the Employer, all Specifications to the Bank.

5.4 Contractor to provide everything necessary at his cost

The Contractor shall provide at his cost, everything necessary for the proper execution of the works according to the intent and meaning of the Schedule of Quantities and Specifications taken together whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from, and if the Contractor finds any discrepancy in the Schedule of Quantities and Specifications, he shall immediately and in writing refer same to the Employer who shall decide which is to be followed.

5.5 Authorities, Notices and Patents

- 5.5.1 The Contractor shall conform to the provisions of any Act of the Legislature relating to the works, and to the regulations and bye-laws of any authority, and of electric supply and other companies and/or authorities with whose systems, the installation is proposed to be connected and shall, before making any variations from the Specifications that may be necessitated by so conforming, give to the Employer, written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not receive such instructions within ten days, he shall proceed with the work conforming to the provisions, regulations or bye-laws, in question, and any variation so necessitated shall be dealt with under clause mention thereof.
- 5.5.2 The Contractor shall bring to the attention of the Employer, all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office, all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Employer.
- 5.5.3 The Contractor shall indemnify the Employer against all claims in respect of rights, and shall defend all actions arising from claims, and shall himself pay all royalties, license fees, damages, cost and charges of all and every sort that may be legally incurred in respect thereof.

5.6 Materials and workmanship to conform the descriptions

All materials and workmanship shall so far as procurable be of the respective kinds described in the SARs (plumbing, carpentry and electrical items) and in accordance with the Employer's instructions, and the Contractor shall upon the request of the Employer furnish him with all invoices, accounts receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials which the Employer may require.

5.7 Dismissal of Workmen

The Contractor shall on the request of the Employer, immediately dismiss from the works, any person employed thereon by him who may, in the opinion of the Employer, be incompetent or misconduct himself and such persons shall not be again employed on the works, without the permission of the Employer.

5.8 Access to Works

The Employer and their respective representatives shall at all reasonable times have free access to the works and/or the workshops, factories or other places where materials are lying of from which they are being obtained and the Contractor shall give every facility to the Employer and their representatives necessary for inspection and examination and test of the materials and workmanship. No person not authorized by the Employer except the representatives of public authorities shall be allowed on the works at any time.

5.9 Bank's Engineer

The term "Bank's Engineer" shall mean any person appointed and paid by the Employer to inspect the work, the Contractor shall afford the Bank's Engineer, every facility and assistance for inspecting the works and materials and for checking and measuring time and materials. The Bank's Engineer shall have power to set out works or to revoke, alter, enlarge or relax any requirements of the Contract or to sanction any work, additions, alterations, deviations or omissions or any extra work whatever, except in so far as such authority may be specially conferred by a written order with the prior concurrence in writing of the Employer.

Bank's Engineer or the Employer shall have power to give notice to the Contractor or to his representative of non-approval of any work or materials and such work shall be suspended or the use of such materials shall be discontinued by the Bank's Engineer but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works or after the same is completed.

5.10 Assignments and Sub-letting

5.10.1 The whole of the works included in the Contract shall be executed by the Contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer, and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

5.10.2 No alteration, omission or variation shall vitiate this Contract but in case the Employer thinks proper at any time during the progress of the works to make any alterations in or additions to or omissions from the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to or omit from, as the case may be, in accordance with such notice but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract, Stipulation, Specifications or Contract without the previous consent in writing of the Employer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Employer, with the prior approval in writing of the Employer and the same shall be added to or deducted from the Contract Amount, as the case may be, accordingly.

5.11 Sufficiency of Schedule of Quantities

The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the Schedule of Rates and Prices which rates and prices shall cover all his obligations under the Contract, and all matters and things necessary for the proper completion of the works.

5.12 Defects during Contract Period

Any defects or faults which may appear during the contract, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer, and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Bank may employ and pay other persons to amend and make good such defects or faults, and all damages, loss and expenses consequent thereon or incidental there to shall be made good and borne recoverable from him by the Bank, upon the Bank's Engineer's Certificate in writing from any money due or that may become due to the Contractor or the Bank may in lieu of such amending and making good by the contractor deduct from any money due to the contractor equivalent to the cost of amending such work and in the event of the amount retained being insufficient, recover the balance from the Contractor, together with any expenses the Bank may have incurred in connection therewith. Should any defective work have been done or material supplied by any Sub-Contractor employed on the works who has been nominated or approved by the Bank's Engineer, the contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the contractor. The Contractor shall remain liable under provision of this clause notwithstanding the signing of any certificate or the passing of any accounts by the Bank's Engineer

5.13 Insurance in respect of damage to person and property

- 5.13.1 The Contractor shall be reasonable for all injury to persons, animals or things, and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated Sub-Contractor or any employee or either, whether such injury or damage arises from carelessness, accident or any other cause whatever, in any way connected with the carrying out of this Contract. This Clause shall be held to include inter alia, any damage to buildings, whether immediately adjacent or otherwise, and any damage to roads, streets, footpaths, bridges or ways as well as all damage caused to the buildings and works forming the subject of this Contract by frost, rain wind or other inclemency of weather. The Contractor shall indemnify the Employer and hold him harmless in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any Acts of any legislature or otherwise and also in respect of any award of compensation or damages consequent upon such claim.
- 5.13.2 The Contractor shall reinstate all damage of every sort mentioned in this Clause, so as to deliver up the whole of the Contract works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to the property of third parties.
- 5.13.3 The Contractor shall indemnify the Employer against all claims which may be made against the Employer by any member of the public or other third party in respect of anything which may arise in respect of the works or in consequences thereof and shall at

his own expense arrange to effect and maintain, until the virtual completion of the Contract, with an approved Office a Policy of Insurance in the joint names of the Employer and the Contractor against such risks and deposit such Policy or Policies with the Employer from time to time during the currency of this Contract. The Contractor shall also similarly indemnify the Employer against all claims which may be made upon the Employer whether under the Workmen's Compensation Act or any other statute in force during the currency of this contract or at Common Law in respect of any employee of the Contractor or any Sub-Contractor and shall at his own expenses effect and maintain, until the virtual completion of the Contract, with an approved Office a Policy of Insurance in the joint names of the Employer and the Contractor against such risks and deposit such Policy or Policies with the Employer from time to tome during the currency of the Contract.

5.13.4. The Contractor shall be responsible for any liability which may be excluded from the Insurance Policies above referred to and also for all other damages to any person, animal or property arising out of and incidental to the negligent or defective carrying out of this Contract. He shall also indemnify the Employer in respect of any costs, charges or expenses arising out of any claim or proceedings and also in respect of any award of compensation or damages, arising therefrom.

5.13.5 The Employer shall be entitled to deduct the amount of any damage, compensation, costs, charges and expenses arising or accruing from or in respect of any such claims or damage from any or all sums due or to become due to the Contractor, without prejudice to the Employer's other rights in respect thereof.

5.13.6 The Contractor shall take "All risk policy" for the contract value and "Workmen Compensation Policy" for all the workers engaged in the work for one year, renewable thereafter, if the contract is renewed by the Bank. The Contractor shall indemnify the Bank against any loss or damage that occurs to persons or building or any third party. Third Party Liability in Contractor's all risk policy shall be minimum **₹5.00** Lakh per person for any one accident or occurrence and **₹10.00** Lakh in respect of damage to property for any one accident or occurrence. Copies of the same shall be submitted to the Bank.

Note: -These policies shall be valid till the completion of the contract. If the contractor does not provide these policies, the Bank reserves the right to take the above insurance policies themselves and recover the cost thereof from the Contractor.

Note: These policies shall be submitted before start of the work by the contractor at his own cost and shall be valid till the completion of the work.

5.14 Failure by Contractor to comply with Employer's instructions

If the Contractor after receipt of written notice from the Employer requiring compliance within ten days fails to comply with such further the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer or may be deducted by him from any moneys due to the Contractor.

5.15 Termination of Contract by the Employer

If the Contractor being an individual or a firm commits any “act of insolvency”, or shall be adjudged an insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee of the Liquidator, in such acts of insolvency or winding up, as the case may be, shall be unable, within seven days after notice to him requiring him to do so, to show the reasonable satisfaction of the Employer that he is able to carry out and fulfil the Contract and to give security therefor, if so required by the Employer.

Or if the Contractor (whether an individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor,

Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor,

Or shall assign or sublet this Contract without the consent in writing of the Employer first had obtained,

Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder,

Or if the Employer determine that the Contractor

- (i) has abandoned the Contract, or
- (ii) has failed to commence the works, or has without any lawful excuse under those Conditions suspended the progress of the works for 14 days after receiving from the Employer notice to proceed, or
- (iii) has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) has failed to remove materials from the site or to pull down, and replace work for seven days after receiving written notice that the said materials or work were condemned and rejected by the Employer under these Conditions or

- (v) has neglected or failed persistently to observe and perform all or any of the acts, matters or things by this Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

5.16. Then and in any of the said cases, the Employer may notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract and liabilities of the Contractor, the whole of which shall continue in force fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor and further, the Employer by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffoldings, machinery and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. when the works shall be completed or as soon thereafter as convenient, the Employer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of twenty days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Employer shall thereafter ascertain in writing under his hand what (if anything) shall be due or payable to, or by the Employer, for the value of the said plant and materials so taken possession of by the Employer and the expense or loss which the Employer shall have been put to in procuring the works to be completed, and the amount, if any, owing to the Contractor and the amount which shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the decision of the Employer shall be final and conclusive between the parties.

5.17 Termination of Contract by Contractor

5.17.1 If payment of the amount payable by the Employer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Employer or by any injunction or other order of any Court of Law, then and in any of the said cases, the Contractor shall be at liberty to determine the Contract by notice in writing to the Employer and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract.

5.17.2 In arriving at the amount of such payment, the net rates contained in the Contractor's original Tender shall be followed, or where the same may not apply, valuation shall be made in accordance with Clause 17 hereof.

5.18 Matters to be finally determined by Employer

The decision, opinion, direction, Certificate (except for payment), with respect to all or any of the matter hereof (which matters are herein referred to as the excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, Certificate or valuation of the Employer or any refusal of the Employer to give any of the same shall be subject to the right of arbitration and review hereof in the same way in all respects (including the provision as to opening the reference) as if it were a decision of the Employer.

5.19 Settlement of Disputes by try Arbitration:

All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or within 12 months from the date of virtual completion of the work or whether before or within 12 months of the determination abandonment or breach of the contract) shall be referred to giving inter-alia full details of the matter under dispute like quantities, rates, amount claimed & the reason thereto, and settled by the Architect, who shall state his decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Architect with respect to any of the except matters shall be final and without appeal as stated in the clause 5.18 hereof. But if either the Employer or the Contractor be dissatisfied with the decision of the Architect on any matter, question or disputes of any kind of the excepted matter or as to the withholding by the Architect of any certificate to which the contractor may claim to be entitled, then and in any such case either party (The Employer or the Contractor) may within 28 days after receiving notice of such decision give a written notice to the other party through the Architect requiring that matter in dispute be arbitrated upon. Such written notice shall specify the matters with full details & amount which are in dispute or difference of which such written notice has been given and no other shall be and is hereby referred to the Arbitration and final decision of an arbitrator to be agreed upon and appointed by the both the parties.

If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or arbitrators, as the case may be, shall make his award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise or compound their dispute or difference, the reference to arbitration and the appointment of the Arbitrator shall deemed to have been revoked and the arbitration proceedings shall stand withdrawn or

terminated with effect from the date on which the parties file a joint memorandum of settlement or compromise thereof, with the arbitrator or the arbitrators as the case may be.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration Act, 1996 or any statutory modification thereof.

The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that that the Contractor shall not delay the carrying out the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the work with all due diligence and shall until the decision of the arbitrator or arbitrators as the case may be, is given abide by the decision of the Architect and no award of the arbitrator or arbitrators, as the case may be, shall relieve the contractor of his obligations to adhere strictly to the Architect instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

5.20 Employer entitled to recover compensation paid to workmen

If, for any reason, the Employer is obliged, by virtue of the provision of the Workmen's Compensation Act, 1923, or any statutory modifications or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer to the Contractor under this Contract or otherwise. The Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

5.21 Right of Employer to terminate Contract in the event of death of Contractor, if individual

Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the Contract without incurring any liability for such termination.

5.22 Marginal Notes

The headings catch lines hereto and, in the annexures, hereto are meant only for convenience of reference and shall not in any way be taken into account in the interpretation of these presents and the annexures hereto.

Section-VI

Commercial Conditions

S. No.	Description	Bank's Terms
1	Validity of tender	90 days
2	EMD	₹16,720/- shall be deposited by the successful tenderer shall be deposited by the successful tenderer through NEFT in favour of Reserve Bank of India, Lucknow in the Account No. & IFSC-
3	Performance Guarantee	₹41,800/-
4	Terms of payment	Payment shall be made on Monthly basis . A statement for material consumed shall be prepared separately, mentioning complaint No., location, and name of fitting etc. with occupant's & Care taker Signature.
5	Technical /commercial specifications	As per specifications in Part-I of the tender and Part-II Price Bid of the tender.
6	Termination of contract / Penalties	Penalty & termination of contract shall be applicable as per the relevant clauses of the contract.
7	Insurance Clause accepted	As per condition
8	Payment on submission of bill	On Monthly basis after certification of bill as per the Banks extant guidelines.

NOTE: Part-II should not contain any terms and conditions but only Priced Bid / Bill of Quantity. Terms and conditions, if any, incorporated in Part-II, will not be valid or considered

Section VII

Performa of Bank Guarantee for Security Deposit

(To be submitted on Non-judicial stamp paper of appropriate value purchased in the name of the issuing bank):

To:
The Regional Director
Estate Department
Reserve Bank of India
Lucknow

Dear Sir,

In consideration of your agreeing to accept the security deposit of INR ____ (INR ____ only) furnish able to you by M/s _____ (hereinafter referred to as "the Contractor") in terms of their contract with you for "**Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City**" as per their Tender dated ____ and your Special Conditions of Contract and other tender documents relating thereto subject to the conditions and alterations mutually agreed upon the set forth or referred to in your Contract dated ____ in the form of guarantee from us in the manner hereinafter contained, we ____ (Name of the Bank) do hereby covenant and agree with you as follows :

1. We undertake to indemnify you and keep you indemnified from time to time to the extent of INR ____ INR(____ only) against any loss or damage caused to or suffered by or that may be caused to or suffered by you by reason of any breach or breaches on the part of the Contractor of any of the terms and conditions contained in the said Contract and in the event of the Contractor making any default or default in carrying out any of the work under the said Contract or otherwise in the observance and performance of any of the terms and conditions relating thereto in accordance with the true intent and meaning thereof, we shall forthwith on demand pay to you such sum or sums not exceeding in total the said sum of INR ____ (INR____ only) as may be claimed by you as your losses and/or damages, costs, charges or expenses by reason of such default on the part of the Contractor.

2. Notwithstanding anything to the contrary, your decision as to whether the Contractor has made any such default or defaults and the amount or amounts to which you are entitled by reasons thereof will be binding on us and we shall not be entitled to ask you to establish your claim or claims under this Guarantee but will pay the same forthwith on your demand without any protest or demur.

3. This guarantee shall continue and hold good until it is released by you on the application by the Contractor after expiry of the relative guarantee period of the said Contract and after the contractor had discharged all his obligations under the said Contract and produced a certificate

of due completion of the work under the said contract and submitted a "No Demand Certificate", provided always that this guarantee shall in no event remain in force after the day of _____ without prejudice to your claim or claims arisen and demanded from or otherwise notified to us in writing before the expiry of six months from the said date which will be enforceable against us notwithstanding that the same is or are enforced after the said date.

4. Should it be necessary to extend this guarantee on account of any reason whatsoever, we undertake to extend the period of this Guarantee on your request till such time as may be required by you. Your decision in this respect shall be final and binding on us.

5. You will have the fullest liberty without effecting this guarantee from time to time to vary any of the terms and conditions of the said contract or extend the time of performance of the Contractor or to postpone for any time or from time to time any of your rights or powers against the Contractor and either to enforce or forbear to enforce any of the terms and conditions of the said Contract and we shall not be released from our liability under this guarantee by the exercise of your liberty with reference to matters aforesaid or by reason of any time being given to the Contractor or any other forbearance, act or omission on your part or any indulgence by you to the Contractor or by any variation or modification of the said contract or any other act, matter or things whatsoever, which under the law relating to sureties would but for the provisions hereof have the effect of so releasing us from our liability hereunder provided always that nothing herein contained will enlarge our liability hereunder beyond the limit of INR _____ (INR _____ only) as aforesaid.

6. This guarantee shall not in any way be affected by your taking or varying or giving up any securities from the Contractor or any other person, firm or company on its behalf or by the winding up, dissolution, insolvency or death as the case may be, of the Contractor.

7. In order to give full effect to the guarantee herein contained you shall be entitled to act as if we were your principal debtors in respect of all your claims against the Contractor hereby guaranteed by us as aforesaid and we hereby expressly waive all our rights of surety-ship and other rights, if any, which are in any way inconsistent with any of the provisions of this guarantee.

8. Subject to the maximum limit of our liability as aforesaid, this guarantee will cover all your claim or claims against the contractor from time to time arising out of or in relation to the said contract and in respect of which your claim in writing is lodged on us before expiry of six months from the date of expiry of this guarantee.

9. Any notice by way of demand or otherwise hereunder may be sent by special courier, telex, fax or registered post to our local address as aforesaid and if sent by post, it shall be deemed to have been given when the same has been posted.

10. This guarantee and the powers and provisions herein contained are in addition to and not by way of limitation of or substitution for any other guarantee or guarantees heretofore given to you by us (whether jointly with others or alone) and now existing unconcealed and that this guarantee is not intended to and shall not revoke or limit such guarantee or guarantees.

11. This guarantee shall not be affected by any change in the constitution of the contractor or us nor shall it be affected by any change in your constitution or by any amalgamation or absorption thereof or therewith but will ensure to the benefit of and be available to and enforceable by the absorbing or amalgamated company or concern.

12. Any forbearance, act or omission on the part of the Bank in enforcing any of the conditions of the said tender or showing of any indulgence by the Bank to the Tenderer shall not discharge the Surety in any way and the obligations of the Surety under this guarantee shall be discharged only on the intimation thereof being given to the Surety by the Bank.

13. This guarantee is irrevocable during the period of its currency and shall not be revoked without your previous consent in writing.

14. We further agree and undertake to pay you without demur the amount demanded by you in writing notwithstanding any difference or dispute or controversy that may exist or arise between you and contractor or any other person.

15. Notwithstanding anything contained herein above our liability under this guarantee is restricted to INR _____ (INR _____ only). Unless a written claim is lodged on us for payment under this guarantee within six months from the date of expiry, including extensions if any, of this guarantee all your rights under the guarantee shall be forfeited and we shall be deemed to have been released and discharged from all liabilities there under, irrespective of whether or not the original guarantee is returned to us.

16. We have power to issue this guarantee in your favor under the Memorandum and Articles of Association of our Bank and the undersigned has full power to execute this Guarantee under the Power of Attorney granted to him by the Bank.

SIGNED AND DELIVERED
(For & on behalf of the above named Bank)

For & on behalf of
(Banker's Name & Seal)

BRANCH MANAGER
(Banker's Seal)

Address _____

Details/ Name of chemicals to be used by the contractors:

S.No.	Treatment	Chemical used with composition	Manufacturer/ Brand/ Company

Date:

Signature of Contractor with stamp:

Place:

Address with Telephone No.

Section VIII

PREAMBLE TO SCHEDULE OF QUANTITIES

The quoted rate shall be inclusive of the following:

1.	Visiting the site, gathering information about work and understanding the scope of work well before quoting the tender.
2.	The Bank shall consider allowing the contractor to take the water and electricity from the premises. All hoses and wire etc. shall be arranged by the contractors at their own cost.
3.	Providing for all costs and charges incurred by the contractor complying with safety health and welfare regulations, appertaining to staff and work people employed on the site. The rates include all taxes as applicable.
4.	Contractors shall be fully responsible for all the staff/ workmen deployed by them. Minimum wages should be paid and certificate confirming the same should be enclosed along with bill.
5.	The workers engaged at site for the work shall wear a jacket over their normal dress which shall have the firm's name clearly written on the back.

RESERVE BANK OF INDIA

ESTATE DEPARTMENT

LUCKNOW

NATURE OF WORK: Annual Maintenance Contract for providing Pest Control services in Bank's Office premises, Staff Quarters and Bank's Leased flats in Lucknow City

Bill of Quantities

Sl. No	Description of the items	Frequency of service	No. of services per year	Rate per service (Rs.)	Yearly Amount (Rs.)
1.	<p>Pest and rodent control treatment Carrying out Pest Control and rodent control treatment inside the flats and outside for common portions, compound area, staircases, drains, pump house, security post, community center etc. in Bank's premises (both security and non-security area), Bank's residential colonies, Bank's leased flats in Lucknow city(list of leased flats attached in Annexure-I) against household pests such as big/small cockroaches, bedbugs, mites, ants, silver fish, spiders, wasps, fleas, lizards, bats, honey bees etc. using permitted and approved chemicals by Central Insecticides Board and Registration Committee (CIBRC) and the Food Safety and Standards Authority of India (FSSAI) / Environmental friendly like Deltamethrin 2.5%SC or any other I.S. approved equivalent Chemical pesticide (as per the manufacturers of relevant IS specifications), chemical emulsions as per manufacturer's specifications for general pest control using hand operated spray pump and rodent control treatment in entire Bank and residential colonies. Removal of beehives from trees inside the Bank premises and residential colonies close to resident's blocks/flats as and when asked for. The rates quoted shall be for the complete item inclusive of cost of all materials, chemicals, T&P and labour, GST etc. for complete work. The treatment once done should remain effective till next due date. In case of complaints, if any, the contractor will have to repeat the treatment free of charge and satisfy the complaint. Rates shall also include carrying out Gel treatment for cockroaches, pest control, etc., inside the kitchen in Bank's residential and leased flats, Lounge kitchen, staff kitchen area in MOB and Annexe building. The rates shall be applicable for complete job including cost of all material, labour,</p>				

<p>gel/chemicals, T&P etc., all complete as directed by the Bank. (If any other IS approved equivalent chemical pesticide is used, then its dosage/ coverage area and mixing particulars along with its application as per the manufacturers or relevant IS specification shall be mentioned)</p> <p>Pest Control and rodent control treatment in internal and external area as below shall be done as given frequency and in between successive treatments also, if found necessary:</p> <p>i) Office premises:</p> <p>a) Main Office Building with its Annexe building including security and non-security area, vaults including Pump rooms, scooter sheds, cycle stand, Car parking area, Car Garages, Association rooms, A.C. Plant, sub-stations, generator rooms, lift pits, Dispensary, Creche, caretaker room, fire control room, etc.</p> <p>b) Common passage, staircase, lift lobby, Toilets, etc. in MOB and Annexe building.</p> <p>Note: <u>Frequency of Rodent/Pest Control in the following high-risk areas may be once a week or in between successive treatments also, if found necessary</u></p> <p>IPCCTV room, IPCCTV Server room, DIT server room, Computer lab, switch room on each floor in MOB, Lounge Kitchen area, Lounge, Staff canteen area.</p> <p>Total Area of Main office building premises = 24281 Sqm</p> <p>ii) Aliganj Staff Quarters: - Class -III/ IV flats and combo flats</p> <p>a) Staff Quarters Class-III flats (measuring approx. 55 sqm per flat) including single/Sharing room accommodation & THH flats- 116 flats also including Security post, pump room, Gym, Dispensary, Welfare Society Room, Engineer's room, Community Hall, Caretaker Room, Spare Rooms, toilets etc.</p> <p>b) Staff Quarters Class- IV (measuring approx. 32 Sqm. per flat)- 64 flats</p> <p>c) Officer flats (measuring approx. 110 sqm per flat)- 22 flats.</p> <p>iii) Officer's flat in Laplace Quarters</p>	<p>Monthly</p> <p>Quarterly</p>	<p>12</p> <p>4x116</p>		
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	<p>Officers' flats (measuring approx. 95 Sqmt per flat) including VOFs and gymnasium – Total 15 flats.</p> <p>iv) Leased flats for officers in Lucknow City</p> <p>a) Flat allotted to officer's approximate area 90 Sqm to 210 Sqm- Total 80 flats (List with address attached in the Annexure)</p> <p>b) RD's bungalow with approx. 200 Sqm</p>	<p>Quarterly</p> <p>Quarterly</p> <p>Quarterly</p> <p>Quarterly</p> <p>Quarterly</p>	<p>4x64</p> <p>4x22</p> <p>4x15</p> <p>4x80</p> <p>4x1</p>		
<p>2.</p>	<p>For sewage pipes, waste pipes, drainages, Shaft, Manhole Chambers, covers, inspection chambers etc.</p> <p>Providing/applying/spraying/fumigating as required "Lindane dust 6.5 WP chemical pesticide or any other I.S. approved equivalent Chemical pesticide (as per the manufacturers of relevant IS specifications) If "Lindane" dust 6.5 WP is used then for a coverage of 100 gm of "Lindane" dust 6.5 WP in 5 litres. of water shall be sprayed in all the sewerage line, waste pipe, manhole chambers, inspection chambers, gully trap chambers etc.</p> <p>If any other IS approved equivalent chemical pesticide is used, then its dosage/ coverage area and the mixing particulars along with its application as per the manufacturers or relevant IS specification shall be mentioned)</p>	<p>Bi-monthly</p>	<p>6</p>		

3	<p>Fogging services : Carrying out of Anti-Mosquito Treatment in common areas i.e. compound areas, staircases, common portions, community centre, pump house, ACT office, dispensary etc. in residential colony by way of fogging / fumigating using environmental friendly chemicals with fumigating machine in the entire colony including spraying of Dry Chemical Powder and anti-mosquito emulsion by hand operated pump using insecticides for the control of mosquitoes in the areas around the flats, drains, places of water logging etc. complete including cost of material, labour, chemicals, T&P etc. to be provided to prevent mosquito in Aliganj staff Quarters, Laplace Quarters (4th, 5th and 6th floor – 15 flats), Main office building with its Annexe building premises.</p>	Fortnightly	25		
4	<p>Anti-termite treatment: Providing and applying/penetrating/injecting post construction anti termite treatment in termite infested flat at points of contact of woodwork by chemical emulsion Chlorpyrifos/ Lindane EC 20% with 1% concentration chemical emulsion (in oil or kerosene-based solution) @ 2.25 litres per linear metre by drilling 6 mm dia holes at downward angle of 45 degree at 150 mm centre to centre and sealing the same with white cement mixed with patching colour pigment. Rate shall be included for the cost of treatment of existing masonry using chemical emulsion @ 2.25 litres per linear metre per at 300 mm interval including drilling holes at 45 degree and plugging them with cement mortar 1:2 (1 cement: 2 coarse sand) etc. complete and filling of hole with white cement, etc. cleaning all complete as directed. Note: - Contractor must undertake minimum 3 years warranty of the treatment.</p> <p>a) Staff Quarters Class-III flats (measuring approx. 55 sqm per flat)</p> <p>b) Staff Quarters Class- IV (measuring approx. 40 Sqm. per flat)</p> <p>c) Officer flats (measuring approx. 110 sqm per flat)</p> <p>d) Officer's flat in Laplace Quarters Officers' flats (measuring approx. 92 Sqmt per flat).</p>	Each	1		
		Each	1		
		Each	1		

		Each	1		
	Total Amount in Rs. (including CP and GST)				

Date : _____

Place : _____

Signature of the Contractor

Seal